

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 857**

TO BE ANSWERED ON THE 07TH FEBRUARY, 2023/ MAGHA 18, 1944 (SAKA)

UTILISATION OF KOLLAM PORT FOR IMMIGRATION FACILITY

857. SHRI N.K. PREMACHANDRAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has any proposal to utilize the Kollam Port and if so, the details thereof;

(b) whether the Government has noticed that the utilization of Kollam Port is being delayed and the port is facing difficulty due to lack of immigration facility and if so, the details of action taken thereon;

(c) whether the Government has examined the arrangements made by the State of Kerala for starting immigration facility at Kollam Port and if so, the details thereof; and

(d) whether the Ministry proposes to expedite the process of starting immigration facility at Kollam Port and if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (d): Declaration of an Immigration Check Post as an authorized ICP is a continuous process. Government of India considers immigration facilities at those ports which fulfill the requirement of becoming Immigration Check Post as per the norms. Assessment for requirement of the manpower and physical infrastructure at Kollam port has been carried out and the same is placed at Annexure-I. In this context, due support for infrastructure is required to be provided by the State agencies including State Maritime Board.

Annexure-I

a) Manpower to be provided

- i) 2 Inspectors as overall In-charge.
 - ii) 8 Sub-Inspectors for counter duties.
 - iii) 4 constables to assist counter officers in making queue, filling D/E Cards etc
- Total staff = 14

b) Space/Infrastructure

- i) The number of counters would be 4 in arrival and 4 in departure. Number of counters would increase proportionately depending on operating of higher capacity cruise/ship.
- ii) Server and Computer Staff Room.
- iii) Refusal/Detention Room with attached toilet.
- iv) Incharge Immigration Office.
- v) Multi-Purpose Room for training/rest/meeting etc.
- vi) Record Room.
- vii) UPS Room.
- viii) Adequate Space for queuing up of passengers in front of Immigration Counters.
- ix) Toilet facility for passengers in Immigration area in arrival.
- x) Furniture and other fittings for the above offices to be provided by the Airport Operator.
- xi) Uninterrupted power supply to the server room, from server room to counters and In-charge immigration office.
- xii) Intercom facility in In-charge office back room office, server room etc.

c) Requirement of Residential Accommodation as per norms.
